

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:674
ANSWERED ON:07.08.2013
VIOLATION OF G LICENSING NORMS
Shekhar Shri Neeraj;Singh Shri Yashvir

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether some of the telecom companies are providing 3G services in some circles in violation of licensing norms;
- (b) if so, the details thereof, company-wise;
- (c) whether the Government exchequer has suffered a huge loss as a result thereof;
- (d) if so, the details thereof; and
- (e) the action taken by the Government against such operators and the steps taken to recover the spectrum usage charges from them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) to (e) Madam, M/s Idea, M/s Bharti and M/s Vodafone are providing 3G services, in violation of licensing norms in some services areas where 3G spectrum have not been allocated to them. Their Cellular Mobile Telephone Service (CMTS)/Unified Accesss Service (UAS) licenses have also not been amended for acquiring customers for 3G services dusing 3G spectrum in such service areas. Show Cause Notices have been issued to them for taking penal action as per licensing conditions and in many cases demand notices have been issued for imposition of financial penalty. These companies have impugned the decision of the Government before court(s). As per interim orders of court(s), these companies have been restrained from acquiring new customers for 3G services in such service areas. The matter is subjudice in various courts.

The Spectrum Usage Charges (SUC) of licensees in assessed as per license agreement conditions.